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ANDHRA PRADESH RIGHT TO INFORMATION (REGULATION OF FEE AND COST) RULES, 2005

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In exercise of the powers conferred by clauses (b) and (c) of subsection (2) of Section 27 of the Right to Information Act, 2005 (Central Act 22 of 2005), Government of Andhra Pradesh hereby makes the following rules, namely:

- 1. Short title and commencement :-
- 2. Definitions :-
- 3. Application fee to accompany request for obtaining information:
- 4. Fee to be charged for providing information :-